

SHRI SAMBHAJI CHHATRAPATI: That is my concern, and if we can take up this issue in the Select Committee in a time-bound manner then this issue can be brought up at the earliest.

MR. CHAIRMAN: Right. *...(Interruptions)...* See, I am asking the Parliamentary Affairs Minister to hold further discussions with all parties and come back to the House and then we will decide... *...(Interruptions)...* They have to come with a resolution. *...(Interruptions)...* Anand Sharmaji, you are such an experienced man. Suddenly, it cannot happen. *...(Interruptions)...* And, then, come back to the House. That is what I am saying. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Sir, all of us have expressed our views here.

MR. CHAIRMAN: Already, you have expressed your views. *...(Interruptions)...* Even if he has to move it to the Select Committee also, he has to do some exercise. *...(Interruptions)...* Please understand. I also have some experience in this House. *...(Interruptions)...*

श्री विजय गोयल: सर, हम उनसे बात कर लेंगे, जैसा आपने सजेस्ट किया है।

MR. CHAIRMAN: Right, thank you. *...(Interruptions)...* Don't argue, please. *...(Interruptions)...* I can't hear all the Members. *...(Interruptions)...* As and when, there is some doubt then, normally, I look to seniors; I look to the Leader of the Opposition and look to others also, and then take suggestions from different parties. I have to take the broad sense of the House also. I understood it, and in the beginning itself, I myself said it that there is a rationale in what they are arguing. At the same time, the Minister has got a right to explain to the House as to what the urgency is. He did that and informed the Members.

Now, we go to the second issue. The Parliamentary Affairs Minister will have consultation; discuss with the concerned Minister also, and come back to the House again at the earliest, preferably by tomorrow because time is also an important factor. I once again appeal to all the Members to please remember that we are Rajya Sabha; we are House of Elders and then, there is an opportunity for everybody to express their point of view as and when required. Now, Shri Ravi Shankar Prasad to move a motion for consideration of The Specific Relief (Amendment) Bill, 2018.

The Specific Relief (Amendment) Bill, 2018

THE MINISTER OF LAW AND JUSTICE; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I move:

That the Bill further to amend the Specific Relief Act, 1963, as passed by Lok Sabha, be taken into consideration.

MR. CHAIRMAN: Anandji, please. ...(*Interruptions*)... Shri Bhubaneswarji, please. In the morning itself, I said. ...(*Interruptions*)... आप वहां बैठ जाइए, तब बात करिए।

SHRI RAVI SHANKAR PRASAD: Sir, may I just explain the rationale for this Bill? The Specific Relief Act was enacted in the year 1963. And, the Act clearly stated that damages and monetary compensation shall be the norm and a specific relief shall be an exception. So much so that under Section 41 of the Act, no injunction could be granted in the event an errant party tries to run away. You take damages. Now, Sir, with the passage of time, infrastructure has become a big issue in India. A lot of money is coming and investment is coming. And, many of them ultimately partake of the contracts which are relevant as far as the Specific Relief Act is concerned. Now, Sir, in many cases, errant parties or deviant parties, they are creating problems. Whenever the parties used to go to the court, they say, "No specific performance, you take money." It was also impacting our standing in the Ease of the Doing Business. Therefore, ultimately, it was thought that this matter requires to be addressed. And, ultimately, a three-member Committee of eminent people was formed and that Committee recommended—there were people from the law firms; there were people from the industry—that this requires proper amendment. And, therefore, we came with an amendment. What is the purport of the amendment which we are seeking to move today? It is basically three-fold. First and foremost, now, a specific performance shall be the rule and damages has been exception. So, we have reversed the entire focus of the Bill from 1963 to 2017-18.

The second thing is, we are coming with a concept of substituted contract, which means, if a party obliged to execute the contract is not doing its work well, by a notice, the other party can get the contract executed by other party and seek recovery from the erring party. This is the second part that we are doing, Sir. And the most important point that we are doing is, we are coming with Section 20A, whereby we have taken a view in law that no injunction shall be granted by a court in a suit under this Act involving a contract relating to infrastructure product specified in the Schedule where injunction would cause delay. In infrastructure, we have roads, bridges, ports, shipyards, inland water, airports, railway tracks etc. In law we have said that these are in the Schedule and the Government can also make amendment in the Schedule which shall be placed on the floor of the House. But, Sir, these Schedule entries, we have taken from the Department of Economic Affairs as to which are the infrastructure projects. Sir, the amendment is very small. But, it is in a way

[Shri Ravi Shankar Prasad]

changing the nature of the law itself that it is designed to promote India's ranking in the Ease of Doing Business. It is designed to ensure that contracts are executed within executed time. It is designed to ensure that you don't delay the contract and go to the court and say you take damages I am not obliged to. Most important, it focuses upon infrastructure projects and, lastly, the concept of substituted contract. If you don't execute, the work will be taken from someone else and money should be recovered from you. Sir, this being the purport of law, I would request the hon. Members of Rajya Sabha, it is important for the sake of India, it is important for infrastructure, it is important also for timely execution of contract. Therefore, in this way, I would commend this Bill to the House and request its passage.

The question was proposed.

MR. CHAIRMAN: Any Member desiring to speak may speak, afterwards the Minister will reply.

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): माननीय चेयरमैन साहब, "The Specific Relief (Amendment) Bill, 2018" पर आपने मुझे बोलने का जो मौका दिया है, इसके लिए मैं आपका आभार व्यक्त करता हूँ।

इस बिल में 1963 के बाद यह संशोधन किया जा रहा है। इसका जो उद्देश्य है, वह खास तौर से उन सेक्टर्स के लिए है, जो इंफ्रास्ट्रक्चर से जुड़े हुए सेक्टर्स हैं। परिवहन, ऊर्जा, पानी, सफाई-व्यवस्था, संचार, सामाजिक और कॉमर्शियल इंफ्रास्ट्रक्चर तथा सस्ते आवास के लिए इस बिल में संशोधन लाया जा रहा है। इससे पहले किसी भी इंफ्रास्ट्रक्चर पर या दो लोगों के बीच में जो अनुबंध होता था, उसमें कोर्ट को अधिकार था कि वह मुआवजे के अधिकार पर उसका फैसला कर सकता था, लेकिन इस बिल में यह अधिकार वापस लेकर, इसमें यह बताया गया है कि बिल इन शर्तों को हटाता है कि इसमें एक सामान्य नियम के रूप में न्यायालय द्वारा specific performance की अनुमति दी जाती है। इसमें दूसरा यह कहा गया है कि इसमें substituted performance 30 दिन का नोटिस देकर किया जा सकता है। एक लाभ मिल जाता था, injunction का लाभ मिल जाता था। उसमें बताया गया है, इसमें amendment किया जा रहा है, जिससे projects में देरी नहीं हो। इसके अलावा इस बिल में बताया गया है कि इसके लिए विशेष अदालतें बनायी जाएंगी। इसके लिए कोर्ट्स को तकनीकी विशेषज्ञ भी हायर करने की अनुमति दी गयी है।

माननीय सभापति जी, इसमें मेरे तीन-चार प्वाइंट्स हैं। सबसे पहला यह है कि इसमें सरकार ने स्पेशल कोर्ट बनाने की बात कही है और इसमें समय-सीमा भी तय की गयी है। इसमें 12 महीने की समय-सीमा है, जिसे 6 महीने तक बढ़ाया जा सकता है। देश में पहले ही बहुत से courts बने हैं। मैं जानना चाहता हूँ कि किस तरीके से इन विशेष courts का गठन किया जाएगा? क्या ये नए courts होंगे या पुराने courts होंगे? अगर ये पुराने courts होंगे, तो हमारे courts में already जो pendency है, मेरा मानना है कि इस बिल को लाने के पीछे जो आपका उद्देश्य है

कि Courts के काम में तेज़ी आए, लेकिन यदि हम pendency को देखें, तो निश्चित रूप से इस बिल को लाने के पीछे जो आपका उद्देश्य है, वह पूरा नहीं होगा। इस दिशा में आपको निश्चित रूप से विशेष व्यवस्था करनी होगी। माननीय मंत्री जी अपने जवाब में इस स्थिति को स्पष्ट करें।

इसके अलावा मुआवजे का प्रावधान इसमें हटाया जाए और तीसरे नंबर पर रखा जाए। मेरा माननीय मंत्री जी से अनुरोध है कि मुआवज़ा देने का जो प्रावधान आपने बिल में किया है, वह अधिकार court को दिया जाना चाहिए, कोर्ट को वह अधिकार होना चाहिए। कोर्ट तय करे कि मुआवज़ा दिया जा सकता है या नहीं। आपने पहले specific performance की बात कर दी, फिर substitute performance की बात कर दी और injunction का जो लाभ पहले मिलता था, अब वह नहीं मिलेगा। जहां तक मुआवज़े का प्रश्न है, निश्चित रूप से मुआवज़ा देने का प्रावधान इसमें होना चाहिए। मैं जानना चाहूंगा कि इस बिल में ऐसे कौन से संशोधन सरकार लेकर आई है, जिससे इन प्रोजेक्ट्स में तेज़ी आ सके? उनसे क्या लाभ इन क्षेत्रों को मिलेगा? क्या इस क्षेत्र से जुड़े लोगों के हितों की रक्षा करने के उद्देश्य से यह बिल लाया गया है? उसमें कोई भी हो सकता है, माननीय मंत्री जी को इसकी ज्यादा जानकारी होगी। मुझे इस पर कोई टिप्पणी नहीं करनी है, लेकिन मैं जानना चाहूंगा कि आखिर कौन सी ऐसी वजह थी, जिसमें इन क्षेत्रों को शामिल करके यह बिल लाया गया है?

श्री सभापति: ठीक है।

श्री सुरेन्द्र सिंह नागर: इससे देश को क्या लाभ होगा, इन क्षेत्रों को क्या लाभ होगा? मेरा मानना है कि इसमें मुआवज़ा देने का प्रावधान, आपसी बातचीत का प्रावधान और injunction के प्रावधान को जो हटाया गया है, वह लाभ निश्चित रूप से उन पक्षों को रहना चाहिए। मुझे उम्मीद है कि माननीय मंत्री जी अपने उत्तर में मेरे इन प्रश्नों का जवाब देंगे, बहुत-बहुत धन्यवाद।

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Hon. Chairman Sir, I think, the Specific Relief (Amendment) Bill, 2018 has brought a revolution in the Specific Relief Act. Many things have been contemplated and the basic principles of the Specific Relief Act have been changed now. The normal rule is, they apply it in case of breach of contract. But now, as declared by our hon. Law Minister, the normal rule is the specific performance of the contract. Only in exceptional cases, damages will be awarded. And also, the powers of the courts have been taken away, and we must thank our hon. Law Minister that this type of provision is applicable only to the commercial nature of activities, not for a common man. So, in one way, this is not in favour of the corporate people. It is only in favour of the Government. So, I really welcome this move.

Further, with regard to the inclusion of projects which can be considered as infrastructure contracts, the Central Government alone is empowered to include the activities as infrastructural activities. My grievance is that the State Government has been omitted. I very humbly and earnestly urge this Government, especially, the Law Minister, to kindly examine this and see that the State Governments are given the

[Shri A. Navaneethakrishnan]

power to give a notification, declaring a particular activity, which will be coming under the purview of the infrastructural project. So, according to me, subject to correction and approval by the hon. Law Minister and the Central Government, it is a great omission.

Sir, I think, this prohibition is applicable only to the civil courts and not applicable to High Courts under Article 226. Normally, for the contracts, Article 226 can't be invoked. But in cases where an opportunity is not given, if fundamental rights are violated and there is discrimination, if there is an arbitrary action on the part of the State, then Article 226 can be invoked. That kind of a problem is not there, according to me. It has not been focused in this Amendment. It may please be looked into.

My grievance that the State Government is not given the power may be looked into. And, the power of the High Court is excluded or not is not clear. These two may please be clarified. This is my humble submission. Thank you.

MR. CHAIRMAN: Hon. Members, the total time given for this Bill is one hour. So, I am going by the time that is allocated. Please cooperate.

श्री हरिवंश (बिहार): सभापति जी, मैं आपके माध्यम से महज़ चार चीज़ें कहना चाहूंगा। यह बिल बिल्कुल specific purpose infrastructure के लिए लाया गया और यह इसी संदर्भ में न्यायालय के व्यापक विवेकाधिकार को कम करता है। चूंकि 1963 का बिल पुराना है और उसके बाद बड़े पैमाने पर infrastructure projects और पीपीपी प्रोजेक्ट्स, अन्य इस तरह डेवलपमेंट के काम आए, तो उनके अनुरूप बिल्कुल नए कानून बने ताकि वह time bound पूरा हो सके, वह इससे यह पूरा होगा। मैं एक उदाहरण के तौर पर बताना चाहता हूँ कि देश में किस तरह से इन विवादों में बड़े प्रोजेक्ट्स अटके रहते हैं, रांची से लेकर जमशेदपुर के बीच 129 किलोमीटर की सड़क पिछले 12 वर्षों से अटकी हुई है। महज़ न्यायालय में मामला चल रहा है, इसमें contract का विवाद चल रहा है। जो सबसे important रोड़्स हैं, उनमें यह हालत है। अगर इस तरह की स्थिति होगी, तो आप समझ सकते हैं कि क्या स्थिति है? मुझे उम्मीद है कि इन चीज़ों को इससे गति मिलेगी और ये रोड़्स ऐसी हैं, जिनको सरकारें बदला करती हैं, पर न्यायालय का रवैया और जिस तरह से मामले अटकते हैं, समय से execution नहीं होता है, उससे इसका खर्च बढ़ता है और इसके कारण राष्ट्रीय कोष पर इसका बोझ पड़ता है। इसलिए मैं इस बिल का स्वागत करता हूँ और अंत में मैं एक सुझाव के तौर पर माननीय मंत्री जी से कहना चाहूंगा, वे बड़े सक्षम प्रतिभावान मंत्री माने जाते हैं, हिन्दी के संबंध में जो ये चीज़ें आती हैं, उनके बारे में उनका ध्यान आकृष्ट करना चाहूंगा। जब मैं इस बिल की मुख्य विशेषताएं पढ़ रहा था, मैं यह मानता हूँ कि कानून का अनुवाद चाहे वह अंग्रेजी में हो या हिन्दी में हो, कठिन होगा ही, उसके शब्द कठिन होंगे, पर जब आप उसके भाव बताते हैं, तो वे बड़े आसान होने चाहिए ताकि वह हम सब सदस्यों को आसानी से समझ में आ सके। ...**(व्यवधान)**... अब इसमें मैं एक-एक शब्द के बारे में आपको बताऊँ, जिसको मैंने कई जगह मार्क किया है। ...**(व्यवधान)**...

श्री सभापति: प्लीज़, प्लीज़, प्लीज़।

श्री हरिवंश: आप समझ नहीं सकते, मैंने अनेक शब्दों को मार्क किया है, जहां पर बड़े आसान शब्द लगाए जा सकते हैं, लेकिन इसमें बिल्कुल टेक्रिकल और पुरानी हिन्दी जो बताई जाती है, बहुत संस्कृतनिष्ठ और कठिन, वह लगाई गई है। मेरा आपके माध्यम से माननीय मंत्री जी अनुरोध होगा कि वह अनुवाद सहज और सरल कराए ताकि हम सबको समझने में सुविधा हो, धन्यवाद।

SHRI K. SOMAPRASAD (Kerala): Mr. Chairman, Sir, while thanking you for giving me the opportunity to speak, I support this Bill because it would rectify one of the major defects of the existing laws. This Amendment is for the simple and speedy enforcement of the contractual obligations. Usually, the people get into a contract with an intention of implementing contractual agreements and not for compensation. That way, this Amendment will be very helpful. It is supportive of the real parties. Violation and non-fulfilment of contractual agreements are increasing every day. Now-a-days, this has become a very common phenomenon. This Bill will help a lot of infrastructure projects. This Amendment will put an end to such a phenomenon. When an aggrieved person approaches the court with a plea to enforce the contract, most of the time, the stand of the court is not favourable. The court always stands for compensation. In several cases, we see the misuse of discretionary powers of the court. This Amendment will put an end to such a phenomenon. That would help the development of the State. Thank you, Sir.

MR. CHAIRMAN: Shri Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Give me ten minutes, Sir.

MR. CHAIRMAN: You have two minutes.

SHRI V. VIJAYASAI REDDY: Sir, I on behalf of YSRCP, rise to support the Bill. Sir, we support this Bill for two reasons. I am cutting short my speech on this Bill. The original Act of 1877 had been replaced by the 1963 Act. According to the 1963 Act, in case of breach of a contract, the general remedy available to the aggrieved party is to claim compensation or damage of loss suffered in case a civil suit is filed against the plaintiff under the exceptional circumstances of the specific performance of the contract. Now according to this Amendment Bill when passed, the general rule is specific performance of the contract and in exceptional cases, the party can claim the damages also. The third point is that the courts earlier, according to the 1963 Act, were vested with a lot of discretionary powers. The quantum of compensation or damages used to be decided by the courts and now after this Bill is enacted, the discretionary powers of the courts are significantly reduced. In case if the quantum of damage cannot be calculated by the court, it can even be referred

[Shri V. Vijayasai Reddy]

to the consultants. So, this is a positive development. Further, this Amendment Bill would definitely boost FDI because many foreign companies are interested to invest in India. An average performance of the contract period in India, according to the World Bank, is four years. As this Bill reduces the discretionary powers of the courts, in view of the specific performance of the contract, there is possibility of more FDI coming into India. Therefore, this is a positive development, Sir.

MR. CHAIRMAN: You conclude, please.

SHRI V. VIJAYASAI REDDY: I will just highlight my points.

MR. CHAIRMAN: Just concluding points.

SHRI V. VIJAYASAI REDDY: Yes, Sir. There is one concern and a suggestion as well. The Bill allows certain courts to be designated as special courts by the State Government in consultation with the Chief Justice of the High Court for dealing with the cases related to infrastructure projects. In fact, with this Amendment five specific infrastructure sub-sectors have been notified and they are transport, energy, water and sanitation, communication and social sector infrastructure..

MR. CHAIRMAN: Right, right.

SHRI V. VIJAYASAI REDDY: It becomes important to ensure that the courts have the necessary Divisions to ensure that the benefits of specialisation can be reaped. Sir, this is my suggestion. Thank you.

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र दिल्ली): सर, धन्यवाद। माननीय मैं आपके माध्यम से यह बताना चाहता हूँ कि सेक्शन 21 के अंदर जो बिल introduce किया गया है, उसके अनुसार अगर कोई भी हिंदुस्तान के अंदर कॉन्ट्रैक्ट लेता है और वह उसको समयबद्ध तरीके से पूरा करने में , जो कॉन्ट्रैक्ट देने वाला है, उसको कोई कमी लगती है, तो वह उसको थर्ड पार्टी से एकजीक्यूट करा सकता है और सारा खर्चा कॉन्ट्रैक्ट लेने वाले को भरना पड़ेगा। इसलिए जितने भी कॉन्ट्रैक्ट लेने वाले व्यक्ति हैं, उनके मन के अंदर एक डर आएगा और हिंदुस्तान में कॉन्ट्रैक्ट की वैल्यू बढ़ जाएगी। जो इंफ्रास्ट्रक्चर के टेंडर लेने वाले हैं, वे प्रारंभ में ज्यादा कॉस्ट टेंडर के ऊपर डालेंगे, क्योंकि उनके ऊपर सरकार का डर रहेगा, कॉन्ट्रैक्ट देने वाले का डर रहेगा कि जब मर्जी किसी और पार्टी से कॉन्ट्रैक्ट को एकजीक्यूट करा ले और सारा खर्चा मेरी औकात में है या नहीं है। ऐसे आदमी से एकजीक्यूट करा लें कि जितना मर्जी खर्चा होगा, वह मुझे पे करना पड़ेगा। मैं समझता हूँ कि यह clause बहुत ज्यादा सख्त है। इसके अंदर compensation की कोई clause होनी चाहिए कि वे Compensation दें और सरकार कॉन्ट्रैक्ट लेकर दूसरे आदमी से काम करा ले, यहां तक ठीक है, परंतु उससे सारा खर्चा रिकवर कर ले। अभी के एमपी बन रहा है, जिसके अंदर सुप्रीम कोर्ट ने चार बार डेडलाइन दी है। ऐसी स्थितियां आ जाती हैं कि वह बन नहीं पाता है और जो कॉन्ट्रैक्ट लेने वाला व्यक्ति है, वह इस स्थिति के अंदर आ जाता

है कि हिंदुस्तान के अंदर काम करना दूभर हो गया है। National Calamities आती हैं, उनकी वजह से समय पर काम नहीं होते हैं। इसलिए इस पर सरकार को सोचना चाहिए।

दूसरी बात यह है कि इसमें कोर्ट की पावर भी खत्म कर दी गई है। फिर अगर justified reasons से भी कोई बात हुई, तो उसमें कोर्ट भी कोई stay नहीं दे पाएगा। उसके अंदर भी इंसान में दोबारा इस बात का भय रहेगा कि ऐसा कब तक रहेगा? जहां तक infrastructure project के बहाने परिवहन, सड़क और रेल की बात है, तो यह बात समझ में आती है, परन्तु इसके अंदर sports से related academies, diagnostic centers, school and colleges, higher education institutions, food parks, tourism centers, agricultural markets और soil testing laboratories भी हैं।

श्री सभापति: सुशील जी, आपका टाइम समाप्त हो गया।

श्री सुशील कुमार गुप्ता: जनाब, मैं यह कह रहा हूँ कि इतने छोटे-छोटे infrastructure projects के अंदर इसको नहीं ले सकते। इसमें सरकार को यह पावर भी दे दी गई है। कि वह जब मर्जी किसी भी प्रोजेक्ट को infrastructure project घोषित कर दे। इससे हिन्दुस्तान के अंदर काम करने वालों के मन में, जो कॉन्ट्रैक्ट लेने वाले लोग हैं, उनके मन में डर की भावना पैदा होगी और कॉन्ट्रैक्ट के रेट्स ज्यादा आएंगे। इसलिए सरकार को इस पर पुनर्विचार करना चाहिए, धन्यवाद।

SHRI P. BHATTACHARYA (West Bengal): Sir, on behalf of my party, I support this Bill. In spite of that, I have certain things to explain very clearly.

The first one is: The Specific Relief Act, 1963, was enacted to define and amend the law relating to certain kinds of specific relief. Now, what do you say about 'specific relief'? In the next line you have said, "It contains provisions, *inter alia*, for specific performance of contracts, contracts not specifically enforceable, parties who may obtain and against whom specific performance may be obtained, etc. It also confers wide discretionary powers upon the courts to decree specific performance and to refuse injunction, etc." Now the question is this. Suppose, court says, in a particular case, he will be getting a specific relief. But, when you are giving a wide discretionary power, the court, in a majority of cases, awards damages as a general rule and grants specific performance as an exemption. What do you do in that case? What would be the functioning of court?

श्री सभापति: वे रिप्लाय देते समय बताएंगे।

SHRI P. BHATTACHARYA: Are you going to support court's action or the Government will have a right to go against court saying that the decision of court in regard to this is not correct. The Government should have the right to go in for an appeal. So, all these things are to be clearly defined.

Tremendous economic development, since the enactment of the Act, has brought

[Shri P. Bhattacharya]

in enormous commercial activities into India, including Foreign Direct Investment. Now, under the public private partnership, both the Government of India and some of the States are saying very clearly that they will project public private partnership in their State for implementation of projects. Now, the question is this. Under public private partnership you have public utilities, infrastructure projects etc. I would like to know very clearly about public-private partnership. Suppose, I am a private party and you are a Government party, I will go to court and the court will give verdict in my favour, then, what would be the action of the Government of India? I would like to know whether the Government of India will support it or oppose it.

MR. CHAIRMAN: You are not a private party. You are an opposition party and he is part of the ruling party.

SHRI P. BHATTACHARYA: Sir, my last point is this. The difference between the 1963 Act and the 1918 Act is very less. I would like to mention this point. Thank you.

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश): महोदय, मैं इस बिल के बारे में इतना कहना चाह रही हूँ कि कॉन्ट्रैक्ट्स को जो कहा गया है और जो करने जा रहे हैं, पर उनके circumstances भी देखने चाहिए कि किस वजह से यह काम नहीं हो पा रहा है, क्या कारण है? कई बार यह गवर्नमेंट की तरफ से, पब्लिक की तरफ से भी ऑब्जेक्शंस होते हैं। गवर्नमेंट की तरफ से भी कुछ न कुछ किया जाता है। यह होना चाहिए, जरूर होना चाहिए, क्योंकि कॉन्ट्रैक्ट्स कई बार इस बात का फायदा भी उठाते हैं, लेकिन फिर भी इतना बड़ा निर्णय देने से पहले उनके बारे में, उसके circumstances या हालात के बारे में भी सोचना चाहिए। यहां तक कोर्स को बिल्कुल अलग कर दिया गया, वे किसके पास जाकर रोएंगे, किसको अपना दुख बताएंगे? इसलिए इसमें थोड़ा सा प्रिविलेज देना चाहिए कि वे कोर्ट्स में जा सकें या कोर्ट्स से उनको कुछ रिलीफ मिल सके। आप ही इसमें कुछ ऐसा लाइए, कोई अथॉरिटी बनाइए, जिसके पास जाकर वे रिलीफ ले सकें। यह बिल बिल्कुल ठीक ला रहे हैं। इसमें थोड़ा-बहुत जरूर कंट्रोल होना चाहिए, लेकिन इन पहलुओं पर देखना बहुत जरूरी है। आज के उस समय में, जबकि इतनी एजिटेशंस इतनी बातें चलती हैं, तो कहीं न कहीं अगर उनका कुसूर है। तो दूसरों का भी थोड़ा-बहुत योगदान हो सकता है, इसलिए मैं यह कहूंगी कि इन पहलुओं पर भी आप जरूर विचार कीजिए।

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, although this Bill shows that it is an innocuous Bill, but look at Clause 20A. The Government wants to take away the powers of the civil court under this Clause. Look at what it says. It says, "No injunction shall be granted by a court in a suit under this Act involving a contract relating to an infrastructure project specified in the Schedule, where granting injunction would cause impediment or delay in the progress or completion of such infrastructure project." Now, who will decide whether it will create an impediment to

any infrastructure project – Government or court? If we want to respect the rule of law, so far being practiced in this country, then it comes under the purview of court. Where will an aggrieved person go? If the Government decides not to allow this by saying that it will create impediment in infrastructure projects, I have no remedy to go to a civil court. This is number one and this is very dangerous to democracy.

The second point is relating to the Schedule to the Bill. The Schedule is not exhaustive. This becomes clear if you look at Clause 20A(2) which says, “The Central Government may, depending upon the requirement for development of infrastructure projects, and if it considers necessary or expedient to do so, by notification in the Official Gazette, amend the Schedule relating to any Category of projects or Infrastructure Sub-Sectors.” Subsequently also, the Government assumes the power to incorporate any project under that Schedule. This is another dangerous provision.

Finally, kindly look at Clause 20B. It says, “The State Government, in consultation with the Chief Justice of the High Court, shall designate,.....one or more Civil Courts as Special Courts...” My question is: How many special courts in this country will be created through this way? And, in the process, normal civil courts will become defunct. Therefore, I urge the Government to have a revisit and relook at this provision. I am opposed to the Bill. Thank you.

SHRI RAVI SHANKAR PRASAD: Sir, I am very grateful for the overall support for the Bill. I would like to thank all the hon. Speakers, right from Shri Surendra Singh Nagar to Shri Bhattacharya, Shri Sushil Kumar Gupta, Smt. Viplove Thakur, Shri Navaneethakrishnan, Shri Harivanshji, Shri Somaprasad, Shri Vijayasai Reddy and all others. Sir, before I come to the details of the observations made, मैं माननीय हरिवंश जी की चिंता पर अपनी बात कहना चाहूंगा। वे हिन्दी के प्रामाणिक प्रेमी हैं, बड़े संपादक हैं और हिन्दी के प्रति उनके प्रेम के साथ मेरा पूरा लगाव है। आपकी जो चिंता है, वह मेरी भी चिंता है। मैं सदन के सामने आज बड़ी ईमानदारी से स्वीकार करता हूँ कि संविधान का हिन्दी अनुवाद हुआ है, चूंकि मैं थोड़ी हिन्दी जानता हूँ, तो एक बार मैंने उनसे पूछा कि आपने क्या लिखा है, इसको आप सरल क्यों नहीं कर सकते? इस पर बहुत लम्बी बहस हुई। उन्होंने कहा कि राजभाषा विभाग ने जिन शब्दों का चयन किया है, उन्हीं शब्दों का हमें अनुपालन करना पड़ेगा। माननीय राम चन्द्र प्रसाद सिंह साहब बैठे हुए हैं, वे वरिष्ठ प्रशासक रहे हैं, वे भी जानते हैं कि कई बार प्रशासकीय हिन्दी भी अपने आप में चिंता प्रकट करती है। हम लोगों को इस संबंध में मिलकर काम करना है, मैं आपकी इस बात को स्वीकार करता हूँ। महोदय, मैं हमेशा कहता हूँ कि जब संसद बनी तो the House of the People – लोक सभा, the Council of States – राज्य सभा, School – विद्यालय, College – महाविद्यालय, University – विश्वविद्यालय – ये सब इतने सरल हिन्दी के शब्द बने कि अपने आप ग्राह्य और लोकप्रिय हो गए। हमें इस बात की कोशिश करनी है कि विशेष रूप से हम सभी मिलकर हिन्दी को सरल बनाएं और वैधानिक हिन्दी को तो और अधिक सरल बनाने की जरूरत है। इसलिए हरिवंश जी, मैं आपकी बात से

[Shri Ravi Shankar Prasad]

बिल्कुल सहमत हूं और मैं अपने विभाग से जरूर कहूंगा कि आपके हिन्दी के प्रेम का लाभ लेते हुए अगर आपका भी सद्भाव सहयोग लेंगे तो बड़ी कृपा होगी। Now, Sir, let me give some general observations. This Specific Relief Act is of 1963. Today, the world has changed, India has changed. When this Act was enacted, 'injunction refusal' was a norm. I will come to that. Even if a contractor would run away, you could not do anything, but to take damages. Now, such a stringent provision of law was creating problem for the Government of India, the State Governments and also for the private parties. Was it in sync with the modern needs? We wish that all the roads could be constructed by the Government. Sir, you have a very long experience. Today, PPP is the model all over the country. Today the Government wants to do; even some of the government institutions are doing, the PSUs are doing, the municipalities are doing. But the problem is the same. In infrastructure, today, the most important point is how an errant contractor cannot run away and how his obligation is ensured.

Sir, I would also like to reply to the point raised by Sukhendu babu, a man of great legal learning himself. If you see Section 41(e) of the 1963 Act, hon. Sukhendu babu, it says that an injunction cannot be granted to prevent the breach of a contract the performance of which would not be specifically enforced.

SHRI SUKHENDU SEKHAR RAY: That's totally different.

SHRI RAVI SHANKAR PRASAD: You may differ with it. If a contractor has run away, the Government or the corporation wants to enforce the liability, he will say that you cannot injunct me because it is prohibited, you may go and seek damages. That is the larger context that we all need to understand. India is today becoming a big economic power house. Growth rate is increasing. The FDI is coming. The FDI is also coming to infrastructure. And, I would like to convey to this hon. House that it is a matter of great assurance, regardless of the political colour of the State Government, today, FDI in infrastructure is coming all over the country. And, most of the Chief Ministers are seeking FDIs. But, the point is, should this 1963 law be taken to be a roadblock in that process? That is a larger question.

Navaneethji, again a man of great legal learning, asked, "What about the State Government?" We had consulted the State Governments also. They have come on board. But the notification, if we issue, will also be applicable for the State Governments. There is no bar on the State Government in taking help of the notification issued under Section 20(a).

Sir, many questions have been put here about this particular Schedule. Please give me two minutes' time to explain, we have particularly taken all the infrastructure

projects and development works. Road, bridges, ports, shipyards, island waywards, airports, railway tracks, tunnel, urban public transport, electricity generation, oil pipelines, water sanitation, communication, social and commercial infrastructure like sports, education, tourism, terminal park, soil testing laboratories, cold chain, etc. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR RAY: Four-star hotels also.

SHRI RAVI SHANKAR PRASAD: I don't think Sukhendu *babu* with his very wide experience would countenance the situation that we do not have even the three-star hotels for investors to stay. I think that is not the India we are seeking to think about. I am happy to know that Kolkata is having a large number of good five-star hotels where you had stayed and I would also stay. Let us celebrate it. Now, Sir, the point I am trying to highlight is this. This Bill is an agent to recognise the changing needs of India. Not only in infrastructure, railway, education, healthcare and also in cold chain should we have big, big contractors, cold chain should also come about in the rural areas. Why not? Therefore, this has been the case.

Navaneet *babu*, I want to assure you that this notification has been prepared in consultation with the State Government, and the State people are happy with it. They can also use it in their own States. Therefore, there should be no problem.

Sir, a question was raised as to why we are making it tough. I think Sushil Gupta ji raised that issue, about the substitution of contract. I think if hon. Member, Sushil Gupta ji would be kind enough to go to the Principal Act, clause 10 of the present Bill, then, he will know what it says. It says that we will not go for substituting the contract straightaway. First, they have to give notice asking him to comply with. If he does not perform, then, you will go for that. ...(*Interruptions*)... Let us not argue please. I have heard you. Now, you listen to the reply. What is important is, what kind of India do we want to create? It is very good for good contractors who perform their obligations in time, and it should be very strong for bad contractors who don't perform and run away for the money. That is what the essence of Section 20 is. Therefore, when the matter came to me, I said, 'No', we must give a proper provision for notice. If you are not performing, give a notice of one month. If you perform, okay. If you don't, try to perform and run away, then, I will get the work done by other agency and take the money from you. What is wrong with this? We are trying to make India's execution of contract more sober and more responsible. That is how I would like to highlight, Sir.

Sir, I will come to the special court part separately. But, hon. Viploveji talked about कि कुछ तो दिल रखिए। लगभग 55 साल दिल रखने के कारण ही तो कानून को बदलने

[Shri Ravi Shankar Prasad]

की नौबत आई है। यह कानून 1963 से है, श्रद्धामना विप्लव जी, मैं आपसे कहूंगा कि कभी संसद में इस पर चर्चा होनी चाहिए कि कितने ऐसे कॉन्ट्रैक्ट थे, जो execute नहीं हुए। आज माननीय प्रधानमंत्री जी, 500 करोड़ से ऊपर के इन्वेस्टमेंट को खुद मॉनिटर करते हैं। ...*(Interruptions)*... I will reply to that. मुझे देखकर आश्चर्य हुआ है कि रेलवे का एक पुल 17 साल से पेंडिंग है और उसकी 400 करोड़ की लागत 3,000 करोड़ तक चली गई है। ये सारे पैसे टैक्सपेयर्स के पैसे हैं, हमारे आपके पैसे हैं। क्या हमें इसके बारे में सख्ती से सोचने की जरूरत नहीं है, यह एक विचार का विषय है। अब जहां तक आपने कहा है कि दिल रखना चाहिए, तो अगर मैटर कोर्ट में जाएगा, तो उसको कोर्ट देखेगा। यह भी थोड़ा देखने की जरूरत है। Sir, I will address the issue of special court in the last. But Sukhendu *babu* said, why injunction can be refused. You are a very eminent lawyer of great fame. I hope you are aware that injunction can be granted upon three grounds. You must have a *prima facie* case. You must have an irreparable injury and the balance of convenience. I don't think these principles are given a go by in this case of injunction also. Why are we saying this? Whenever an injunction is sought by an errant contractor, there are two issues. One is the public interest of completion of the road, bridge or the railway link and the other is the personal interest of the contractor. The court will, surely, take a call. Therefore, it is nothing arbitrary or unreasonable and सर, जो बात हरिवंश जी ने बताई है, उस पुल पर, उस रास्ते पर, मैं भी चल चुका हूं। जमशेदपुर में मेरी बहन भी रहती है। वह पुल 10 साल से पेंडिंग है, क्योंकि कभी कोई केस करता है, कभी कोई केस करता है and it is the most important link रांची और जमशेदपुर के बीच में। मुझे लगता है कि देश की पूरी सोच के आलोक में यह आना जरूरी है। सर, अब मैं स्पेशल कोर्ट पर आता हूं, जो माननीय सुरेन्द्र जी ने यहां पर विषय उठाया था। सर, अगर आप स्पेशल कोर्ट के प्रोविज़न को देखेंगे। और मैं इसे हाउस के सामने पढ़ना चाहूंगा "The State Government, in consultation with the Chief Justice of the High Court, shall designate, by notification published in the Official Gazette, one or more Civil Courts as Special Courts, within the local limits of the area to exercise jurisdiction and to try a suit under this Act in respect of contracts relating to infrastructure projects." सर, हर डिस्ट्रिक्ट कोर्ट में डिस्ट्रिक्ट के भूगोल और जनसंख्या के आधार पर कहीं 10 कोर्स होते हैं, कहीं 12 कोर्स होते हैं, कहीं 20 कोर्ट्स होते हैं और एक प्रिंसिपल डिस्ट्रिक्ट जज होता है। इस कानून में हमने यह प्रावधान रखा है कि माननीय मुख्य न्यायाधीश से सलाह करके, हर जिले में एक कोर्ट को इंफ्रास्ट्रक्चर के expedition के लिए कोर्ट बनाया जाए। यह अधिकार चीफ जस्टिस को है, सरकार आग्रह कर सकती है।

जहां तक expedite करने की बात है, तो यह initiate होगा, क्योंकि कानून का mandate है। अब हम यह तो नहीं कह सकते हैं कि छह महीने हुए हैं और छह महीना एक दिन हो गया, तो गलत हो गया। देखिए, इसमें दो चीजों को सदन को समझना बहुत जरूरी है। न्यायपालिका कैसा काम करे, यह उनका अधिकार है। हम न्यायपालिका की आज़ादी के समर्थक हैं। हां, अगर किसी न्यायालय में कोई मामला लम्बे समय से लंबित है, तो हम उनको बता सकते हैं कि law का mandate यह है, आप इस पर जल्दी सुनवाई करिए और अगर नहीं सुनते हैं, तो हम ऊपर के

कोर्ट में जा सकते हैं। जो सम्माननीय सदस्य यहां पर उपस्थित हैं, वे अपने संवाद में और चर्चा में इस बात का जरूर ध्यान रखें कि हमें न्यायपालिका की आज़ादी और स्वायत्तता का भी ध्यान रखना है। वे कैसे निर्णय करेंगे, कोर्ट कैसे प्रोसीडिंग कंडक्ट करेंगे, यह उनको तय करना है।

सर, लास्ट प्वाइंट सुखेन्दु बाबू ने कहा है। उन्होंने कहा है कि आप हर जगह पर स्पेशल कोर्ट बनाते हैं। क्यों नहीं बनाएंगे, जरूर बनाने चाहिए। अगर बच्चों के साथ बलात्कार करेंगे, तो बिल्कुल स्पेशल कोर्ट बनना चाहिए। It all depends upon how the society, the Government and the House takes that issue. Today if infrastructure is important, faster adjudication of dispute is becoming a pre-condition. सर, मैंने आज हाउस में कमर्शियल कोर्ट का बिल इंट्रोड्यूस किया है। Arbitration को भारत बहुत बड़ा हब बना रहा है। हमारी यह बहुत बड़ी कोशिश है कि adjudication of dispute through arbitration, through conciliation, through alternative dispute mechanism and also through court proceeding in case of infrastructure is expedited. सर, अगर हमें भारत को एक बड़ा देश बनाना है, तो हमें कानून के रास्ते से विवादों के निपटारे की बात करनी पड़ेगी। उसी दृष्टिकोण से यह कानून है और मैं हाउस से अनुरोध करूंगा कि वह इसे पारित करे।

MR. CHAIRMAN: The question is,

That the Bill further to amend the Specific Relief Act, 1963, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

MR. CHAIRMAN: In Clause 5, there are two amendments (Nos. 1&2) by the amendment-in-chief, Dr. Subbarami Reddy, who is absent today. So, Amendments not moved. I shall now put Clause 5 to vote.

Clause 5 was added to the Bill.

Clauses 6 to 9 were added to the Bill.

MR. CHAIRMAN: In Clause 10, there is one amendment by Dr. Subbarami Reddy; he is absent. The Amendment not moved. So, I shall now put Clause 10 to vote.

Clause 10 was added to the Bill.

Clauses 11 to 14 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Shri Ravi Shankar Prasad, the Minister, to move that the Bill be passed.

SHRI RAVI SHANKAR PRASAD: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. CHAIRMAN: It was a good discussion and a good reply. Now, the Minister for Road Transport and Highways would move a motion for consideration of The Motor Vehicles (Amendment) Bill, 2017. The Minister of State would move the Bill. We would have a discussion. The reply would be taken up only when the Cabinet Minister comes.

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, this is a very important Bill. The Cabinet Minister should be present here.

MR. CHAIRMAN: That is why I am saying that reply would be taken up when the Cabinet Minister comes.

The Motor Vehicles (Amendment) Bill, 2017

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): Sir, I move:

That the Bill further to amend the Motor Vehicles Act, 1988, as passed by Lok Sabha and as reported by the Select Committee of Rajya Sabha, be taken into consideration.

[THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair*]

सर, मोटर व्हीकल एक्ट 1988 में बना था। आज के समय में स्थिति बदल रही है। रोड्स अच्छी हो रही हैं। इसके साथ-साथ जो पुराना बिल था, उसमें जो प्रावधान थे, उसमें जो व्यवस्थाएं थीं, उनसे सेवा में बहुत देरी होती थी और process बहुत लम्बा होता था। बदलते समय में आधुनिक समय के साथ, उसे कैसे स्वस्थ बनाएं और अच्छी तरह से दुरुस्त करें, इस बारे में वर्तमान बिल में सोचा गया है। अब जिस technology का आविष्कार हुआ है, उसका maximum उपयोग हम कैसे करें, जिससे transportation की सुविधा सरल हो। इस दृष्टि से इस बिल में अमेंडमेंट करने की तैयारी की गई है।

महोदय, आज देश में हर साल रोड पर 5 लाख accidents होते हैं, जिनमें से 1.50 लाख लोगों की मृत्यु रोड पर ही हो जाती है। ऐसी स्थिति में रोड पर accidents कैसे कम हों, और दुर्घटनाओं को कम करने के लिए आधुनिक तकनीक का कैसे इस्तेमाल किया जाए, इस दृष्टि से इस बिल को लाया गया है। वर्तमान में जो कानून हैं, उसमें ड्राइवर, vehicle या रोड पर क्या-